



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / व्यापार महकमा

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Nov/202223/12**DATED:** 22/11/2022Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Nov/202223/12 dated 22/11/2022 of Norms Committee - IV for the year 2022-23 was held on 22/11/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Signature Not Verified

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Name: Ashok Kumar Kanodia
(Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	BLUE MOON FRAGRANCES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003734AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	2 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305000202AM20
RA File Number	039504000248 AM20
Licence No and Date	0310829836/21/06/2019

Norms Committee Decision:

1. The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

S. No	Export Item	Quantity in Kg	Import item	Quantity in Kg
1	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CETO STEARYL ALCOHOL ETHOXYLATES)	150000.0	ETHYLENE OXIDE	108000.0
2	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CASTOR OIL ETHOXYLATES)	200000.0	ETHYLENE OXIDE	134000.0
3	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(OCTYL PHENOL ETHOXYLATES)	75000.0	ETHYLENE OXIDE	49500.0
4	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CARDANOL	40000.0	ETHYLENE OXIDE	26400.0

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	ETHOXYLATES)			
5	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHOXYLATES)	40000.0	ETHYLENE OXIDE	24800.0
6	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYSORBATES/SORBATES)	632000.0	ETHYLENE OXIDE	461360.0
			DISTILLED COCONUT FATTY ACID (PALMERA B1210)	116920.0
7	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES.)	25000.0	ETHYLENE OXIDE	7625.0
8	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI STEARYL PHENOL ETHOXYLATES)	150000.0	ETHYLENE OXIDE	100500.0
			STYRENE MONOMER	39000.0
			PHENOL	13500.0
9	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(ETHYLENE OXIDE PROPYLENE OXIDE BLOCK CO POLYMER)	30000.0	ETHYLENE OXIDE	15300.0
10	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HYDROGENATED CASTOR OIL ETHOXYLATES)	260000.0	ETHYLENE OXIDE	174200.0
11	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALLOW AMINE ETHOXYLATES)	16000.0	ETHYLENE OXIDE	11680.0
			TALLOW AMINE	4640.0
12	ORGANIC SURFACE ACTIVE	500000.0	ETHYLENE OXIDE	310000.0

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	AGENTS - NON IONIC(PROPYL HEPTANOL ALCOXYLATES)		PROPYL HEPTANOL	160000.0
13	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI DECYL ALCOHOL ETHOXYLATES)	35000.0	ETHYLENE OXIDE	25200.0
			TRI DECYL ALCOHOL	10500.0
14	ORGANIC SURFACE AGENTS - NON IONIC(NEODOL 91 ETHOXYLATES)	32000.0	ETHYLENE OXIDE	21440.0
			NEODOL 91 (C-9/C-11)	11200.0
15	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(STEARYL ALCOHOL ETHOXYLATES)	14000.0	ETHYLENE OXIDE	9240.0
16	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HEXYL ALCOHOL ETHOXYLATES)	6000.0	ETHYLENE OXIDE	4440.0
17	ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(BEHENYL ALCOHOL ETHOXYLATES)	28000.0	ETHYLENE OXIDE	16800.0
18	ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(CABS)	400000.0	LABSA 96%	268000.0
			BUTANOL.	140000.0
19	ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(TRI STEARYL PHENOL ETHOXY PHOSPHATE)	125000.0	ETHYLENE OXIDE	91250.0
			STYRENE MONOMER	30000.0
			PHENOL	6250.0
20	ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(FATTY ALCOHOL ETHOXY PHOSPHATE)	32000.0	ETHYLENE OXIDE	18560.0
21	ORGANIC SURFACE ACTIVE AGENTS - CATIONIC(FATTY AMINE QUAT)	16000.0	ETHYLENE OXIDE	4320.0
			TALLOW AMINE	1760.0

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22	ORGANIC SURFACE ACTIVE AGENTS(BLENDED) (Blend of Anionic and Non Anionic Surfactant)	300000.0	ETHYLENE OXIDE	105000.0
			STYRENE MONOMER	9000.0
			PHENOL	3000.0
			LABSA 96%	105000.0
			BUTANOL.	30000.0
23	ORGANIC SURFACE ACTIVE AGENTS(UNITOP - DVA - ABA - 18) (Blend of different Anionic Surfactant)	350000.0	LABSA 96%	42000.0
			2 ETHYL HEXANOL (2 EHA)(Optanol)	294000.0
24	ORGANIC SURFACE ACTIVE AGENTS(UNITOP - DVA - RES) (Blend of Nonionic Surfactant)	110000.0	ETHYLENE OXIDE	13200.0
			Coco Amine	13200.0
25	ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE GLYCOL)	40000.0	ETHYLENE OXIDE	40800.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	3 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	N. RANGA RAO & SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305000446AM20
RA File Number	072404000146 AM20
Licence No and Date	0710115594/24/10/2019
Norms Committee Decision:	

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Name: Ashok Kumar Kanodia(
Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA,AK@NIC.IN
Location: DGFT(HQ)

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).

Case No.	4 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	KIM CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305000506AM20
RA File Number	039404000543 AM20
Licence No and Date	0310833220/04/12/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.09.2020 followed by a reminder on 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 23.11.2022).	

Case No.	5 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and Date	0310834139/14/01/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 04.03.2022 and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 23.11.2022).	

Case No.	6 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002051AM23
RA File Number	NA
Licence No and Date	0310835721/20/04/2020
Norms Committee Decision:	

Signature Not Verified

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Name: Ashok Kumar Kanodia
(Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information:

1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export.
2. Molecular weight of export item not given with the chemistry.

Case No.	7 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PANILA CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305000812AM21
RA File Number	242404000001 AM21
Licence No and Date	2410043083/27/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the Personal Hearing. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	8 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	018305000958AM21		
RA File Number	062404000018 AM21		
Licence No and Date	0610039541/10/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE	0.480 Kg
		AMMONIUM THIOCYNATE	0.390 Kg
		BENZYL CHLORIDE	0.496 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.	9 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001049AM21
RA File Number	039504000322 AM21
Licence No and Date	0310838053/02/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	10 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001053AM21
RA File Number	052404000266 AM21
Licence No and Date	0510415118/04/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 24.03.2022 followed by a reminder on 30.06.2022 and on 13.07.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 23.11.2022)	

Case No.	11 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001056AM21
RA File Number	318304000059 AM21
Licence No and Date	3110067846/08/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case.	

(Reminder letter issued on 23.11.2022).

Case No.	12 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022 followed by reminder 13.07.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 23.11.2022)	

Case No.	13 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001065AM21
RA File Number	052404000272 AM21
Licence No and Date	0510415169/10/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	14 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001084AM21
RA File Number	052404000292 AM21
Licence No and Date	0510415265/18/09/2020
Norms Committee Decision:	

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Name: Ashok Kumar Kanodia(
Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	15 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001164AM21
RA File Number	502404000015 AM21
Licence No and Date	5010002746/29/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Manufacturing process indicating composition of export product.
2. Calculation for the requirement of all the raw material (both imported and indigenous) for the manufacturing of export item.
3. Specification of import and export item.
4. Production and consumption data for last 3 year duly certified by carted accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	16 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001164AM21
RA File Number	502404000015 AM21
Licence No and Date	5010002746/29/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Manufacturing process indicating composition of export product.

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Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

2. Calculation for the requirement of all the raw material (both imported and indigenous) for the manufacturing of export item.

3. Specification of import and export item.

4. Production and consumption data for last 3 year duly certified by carted accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	17 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	018305001205AM21		
RA File Number	062404000062 AM21		
Licence No and Date	0610039687/12/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROSULFOCARB TECHNICAL	1 Kg	DI-N-PROPYLAMINE	0.480 Kg
		AMMONIUM THIOCYANATE	0.390 Kg
		BENZYL CHLORIDE	0.496 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	18 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001210AM21
RA File Number	039504000518 AM21
Licence No and Date	0310839523/12/11/2020
Norms Committee Decision:	

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Name: Ashok Kumar Kanodia(Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA,AK@NIC.IN
Location: DGFT(HQ)

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 06.10.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).

Case No.	19 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001218AM21
RA File Number	039404000564 AM21
Licence No and Date	0310839602/19/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	20 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and file is sent to technical expert for examination. Hence, the committee decided to defer the case.	

Case No.	21 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00232462AM22
RA File Number	039504000556 AM21
Licence No and Date	0310839758/26/11/2020
Norms Committee Decision:	
. The committee considered the case as per agenda and decided to ratify the norms as applied as under:-	

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Name: Ashok Kumar Kanodia
(Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

Export Item	Quantity	Import item	Quantity
POLYAMIDE EPICHLOROHYDRIN RESIN (Containing NLT 30% Solid content)	300000.0 Kg	ADIPIC ACID	22500.0 Kg
		DETA (DIETHYLENE TRIAMINE)	14100.0 Kg
		EPICHLOROHYDRIN	13500.0 Kg
		DADMAC 65% (DIALLYL DIMETHYL AMMONIUM CHLORIDE 65%)	63000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00033539AM21
RA File Number	06AA04002110 AM21
Licence No and Date	0611000004/08/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
THIOBENCARB TECHNICAL(CHEMICAL)	1 Kg	PARA CHLORO BENZYL CHLORIDE	0.632 Kg
		AMMONIUM THIOCYANATE	0.345 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	23 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022

Signature Not Verified

Digitally Signed.
Name: Ashok Kumar Kanodia
(Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00065853AM21
RA File Number	26AA04001064 AM21
Licence No and Date	2611000035/19/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Manufacturing process of export item. 2. COA report of all the import and export items, clearly indicating moisture content in it. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) separately for each export item, giving net import item, indigenous item/s and wastage. 4. Production and consumption data from 2020-21 and 2021-22 duly certified by Chartered accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	24 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	HQRNORM APPLY 00077749AM21		
RA File Number	072404000226 AM21		
Licence No and Date	0711000434/05/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Red Lead (lead content of export item 98%)	250 MT	Lead Ingots (94% Purity)	250 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	25 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00081809AM21
RA File Number	03AA04018373 AM21
Licence No and Date	0311001389/11/02/2021

Signature Not Verified

Digitally Signed,
 Name: Ashok Kumar Kanodia(
 Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

S. No	Export Item	Quantity in Kg	Import item	Quantity in Kg
1	NONYL PHENOL ETHOXYLATES(CHEMICAL ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	80000.0	ETHYLENE OXIDE	53600.0
			NONYL PHENOL	28000.0
2	CETO STEARYL ALCOHOL ETHOXYLATES(CHEMICAL ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	50000.0	ETHYLENE OXIDE	36000.0
3	CASTOR OIL ETHOXYLATES(CHEMICAL ORGANIC SURFACE ACTIVE AGENTS =NON IONIC)	300000.0	ETHYLENE OXIDE	201000.0
4	CARDANOL ETHOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	35000.0	ETHYLENE OXIDE	23100.0
5	LAURYL ALCOHOL ETHOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	36000.0	ETHYLENE OXIDE	22320.0
6	TRI STEARYL PHENOL ETHOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	65000.0	ETHYLENE OXIDE	43550.0
			STYRENE MONOMER	16900.0
			PHENOL	5850.0
7	HYDROGENATED CASTOR OIL ETHOXYLATES(ORGANIC SURFACE ACTIVE ASGENTS - NON IONIC)	350000.0	ETHYLENE OXIDE	234500.0

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8	TALLOW AMINE ETHOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	80000.0	ETHYLENE OXIDE	58400.0
			TALLOW AMINE	23200.0
9	COCO AMINE ETHOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	350000.0	ETHYLENE OXIDE	178500.0
			COCO AMINE	178500.0
10	TRI DECYL ALCOHOL ETHOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	32000.0	ETHYLENE OXIDE	23040.0
			TRI DECYL ALCOHOL	9600.0
11	NEODOL 91 ALCOXYLATES(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	32000.0	ETHYLENE OXIDE	21440.0
			NEODOL 91 C9 C11	11200.0
12	GLYCEROL MONO LAUREATE ETHOXYLATE(ORGANIC SURFACE ACTIVE AGENTS - NON IONIC)	68000.0	ETHYLENE OXIDE	38080.0
			LAURIC ACID	21080.0
13	CABS(ORGANIC SURFACE ACTIVE AGENT - ANIONIC)	70000.0	LABSA	46900.0
			BUTANOL	24500.0
14	TRI STEARYL PHENOL ETHOXY PHOSPHATE(ORGANIC SURFACE ACTIVE AGENTS - ANIONIC)	36000.0	ETHYLENE OXIDE	26280.0
			STYRENE MONOMERE	8640.0
			PHENOL	1800.0
15	BLENDED(ORGANIC SURFACE ACTIVE AGENTS) (Blend of Anionic and Non-ionic surfactant)	100000.0	ETHYLENE OXIDE	35000.0
			LABSA	35000.0
			BUTANOL	10000.0
			STYRENE MONOMER	3000.0

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Reason: KANODIA,AK@NIC.IN
Location: DGFT(HQ)

			PHENOL	1000.0
16	UNITOP DVA RES(ORGANIC SURFACE ACTIVE AGENTS) (Blend of Non-ionic surfactant)	90000.0	ETHYLENE OXIDE	62100.0
			COCO AMINE	10800.0
17	DEMULSIFIER(ORGANIC SURFACE ACTIVE AGENT)	200000.0	ETHYLENE OXIDE	80000.0
			NONYL PHENOL	20000.0
18	POLYETHYLENE GLYCOL(ARTIFICIAL WAXES AND PREPARED WAXES)	30000.0	ETHYLENE OXIDE	28500.0
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	26 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00097328AM21
RA File Number	039404000620 AM21
Licence No and Date	0311002081/04/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	27 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	ACRYSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00024140AM22
RA File Number	03AA04002314 AM22
Licence No and Date	0311003255/22/04/2021
Norms Committee Decision:	

Signature Not Verified

Digitally Signed,
Name: Ashok Kumar Kanodia(
Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Bifurcation in the quantity of Tiles and Basin/Sink in export.
2. Copy of earlier similar NC decision.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	28 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00042781AM22
RA File Number	05AA04013928 AM22
Licence No and Date	0511002663/17/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	29 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00114495AM22
RA File Number	03AA04024526 AM22
Licence No and Date	0311004611/14/06/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).

Case No.	30 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred

Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM REVIW00001651AM23
RA File Number	05AA04025276 AM22
Licence No and Date	0511003164/16/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	31 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was decided to call the firm for Personal Hearing along with the document showing material balance between import and export on solid content basis.	

Case No.	32 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	HQRNORM APPLY 00143362AM22		
RA File Number	06AA04004080 AM22		
Licence No and Date	0611000589/20/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIOBENCARB TECHNICAL	1 Kg	PARA CHLORO BENZYL CHLORIDE (PCBC)	0.632 Kg

		AMMONIUM THIOCYANATE	0.345 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	33 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00147563AM22
RA File Number	32AA04012409 AM22
Licence No and Date	3211001319/26/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	34 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00184764AM22
RA File Number	05AA04080506 AM22
Licence No and Date	0511004765/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	35 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00197229AM22
RA File Number	07AA04030531 AM22

Licence No and Date	0711002023/29/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder on 15.06.2022 , 29.09.2022 and on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	36 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	HQRNORM APPLY 00207232AM22		
RA File Number	06AA04006750 AM22		
Licence No and Date	0611000774/08/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Carboxin Tech	1 Kg	Aceto Acetanilide	1.226 Kg
		Mercaptoethanol	0.577 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	37 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00247885AM22
RA File Number	03AA040116064 AM22
Licence No and Date	0311008434/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information:	
1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export.	

Signature Not Verified

Digitally Signed.
 Name: Ashok Kumar Kanodia(Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA,AK@NIC.IN
 Location: DGFT(HQ)

2. Molecular weight of export item not given with the chemistry.

3.No technical details given for export item no. 2

Case No.	38 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00254081AM22
RA File Number	05AA040101052 AM22
Licence No and Date	0511006153/16/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	39 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00261425AM22
RA File Number	05AA040102798 AM22
Licence No and Date	0511006314/22/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	40 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00266007AM22
RA File Number	03AA040124499 AM22
Licence No and Date	0311008878/26/11/2021
Norms Committee Decision:	

Signature Not Verified

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 Name: Ashok Kumar Kanodia(
 Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).

Case No.	41 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00271094AM22
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Item of export is in brand name. Please furnish generic name and chemical name.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	42 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00288940AM22
RA File Number	05AX04000197 AM22
Licence No and Date	0511006991/17/12/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).

Case No.	43 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00301318AM22
RA File Number	03AX04000195 AM22

Signature Not Verified

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Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

Licence No and Date	0311009899/29/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information: 1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export. 2. Molecular weight of export item not given with the chemistry.	

Case No.	44 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00323969AM22
RA File Number	03AA04009772 AM22
Licence No and Date	0311010683/19/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	45 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00345752AM22
RA File Number	03AA04009820 AM22
Licence No and Date	0311011153/07/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	46 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00357033AM22

RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. % Purity of export product with chemical name. 2. Justification for import asked on the basis of chemistry and material balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was decided to call the firm for Personal Hearing along with the document showing material balance between import and export on solid content basis.	

Case No.	48 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00372546AM22
RA File Number	02AX04000171 AM22
Licence No and Date	0211002042/02/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	49 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022

Signature Not Verified

Digitally Signed,
 Name: Ashok Kumar Kanodia(
 Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

and Date			
HQ File Number	HQRNORM APPLY 00396984AM22		
RA File Number	06AX04000133 AM22		
Licence No and Date	0611001222/22/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Carboxin Tech	1 Kg	Aceto acetanilide	1.226 Kg
		Mercaptoethanol	0.577 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	50 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00401321AM22
RA File Number	10AX04000098 AM22
Licence No and Date	1011000995/25/03/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	51 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00000525AM23
RA File Number	03AX04000460 AM23
Licence No and Date	0311014316/02/05/2022
Norms Committee Decision:	

Signature Not Verified

Digitally Signed,
 Name: Ashok Kumar Kanodia(Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	52 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00000739AM23
RA File Number	07AX04000050 AM23
Licence No and Date	0711003975/13/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	53 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00000915AM23
RA File Number	03AX04002046 AM22
Licence No and Date	0311014906/20/05/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information:	
1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export. 2. Molecular weight of export item not given with the chemistry.	

Case No.	54 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001190AM23

Signature Not Verified

Digitally Signed,
Name: Ashok Kumar Kanodia
Deputy DGFT
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

RA File Number	03AX04002047 AM22
Licence No and Date	0311015242/04/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information: 1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export. 2. Molecular weight of export item not given with the chemistry.	

Case No.	55 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001361AM23
RA File Number	02AX04000138 AM23
Licence No and Date	0211002534/13/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	56 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HUE CRAFTS OVERSEAS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001376AM23
RA File Number	05AX04000663 AM23
Licence No and Date	0511013199/14/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred

Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001394AM23
RA File Number	05AX04000777 AM23
Licence No and Date	0511013220/15/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 11.10.2022 and on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	58 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001555AM23
RA File Number	05AX04000870 AM23
Licence No and Date	0511013336/21/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	59 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	RALLIS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	HQRNORM APPLY 00001615AM23		
RA File Number	03AX04001854 AM23		
Licence No and Date	0311015807/23/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity in Kg
Hexaconazole Technical 92 Percentage Minimum	1 Kg	META DICHLORO BENZENE (MDCB)	0.596

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		1,2,4 TRIAZOLE	0.295
		DIMETHYL FORMAMIDE (LOW MOISTURE)	0.139
		METHANOL	0.132
		DIMETHYL SULPHATE (DMS)	0.585
		ETHYLENE DICHLORIDE (EDC)	0.101
		DIMETHYL SULPHIDE (IMP)	0.032
		VALERYL CHLORIDE	0.460
Hexaconazole Technical 95 Percentage Minimum	1 Kg	META DICHLORO BENZENE (MDCB)	0.650
		1,2,4 TRIAZOLE	0.318
		DIMETHYL FORMAMIDE (LOW MOISTURE)	0.149
		METHANOL	0.137
		DIMETHYL SULPHATE (DMS)	0.638
		ETHYLENE DICHLORIDE (EDC)	0.110
		DIMETHYL SULPHIDE (IMP)	0.035
		VALERYL CHLORIDE	0.502

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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 Name: Ashok Kumar Kanodia(Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

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Case No.	60 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001754AM23
RA File Number	05AX04000948 AM23
Licence No and Date	0511013492/29/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	61 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001777AM23
RA File Number	05AX04000910 AM23
Licence No and Date	0511013521/30/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	62 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001865AM23
RA File Number	02AX04000195 AM23
Licence No and Date	0211002667/05/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was decided to call the firm for Personal Hearing along with the document showing material balance between import and export on solid content basis.	

Signature Not Verified

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 Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

Case No.	63 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00001946AM23
RA File Number	03AX04001850 AM23
Licence No and Date	0311016220/10/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for Personal Hearing along with following information: 1. Applied norms for Propargyl Alcohol varies norms from 0.432 Kg to 0.559 Kg for 1 Kg export. 2. Molecular weight of export item not given with the chemistry.	

Case No.	64 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002050AM23
RA File Number	02AX04000207 AM23
Licence No and Date	0211002698/14/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	65 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002108AM23
RA File Number	03AX04002293 AM23
Licence No and Date	0311016411/18/07/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Cable Filling/Flooding/Tube Filling Compound. Net Content: 1)White Oil: 52,069.31 KGS 2) Thermoplastic Elastomer (Kraton):60,000.00 KGS 3) Fumed Silica: 4,400.00 KGS 4) Absorbent Polymer Polygetter Hydrogen Absorbing Compound: 180.00 KGS)	215000.0 Kg	White Oil	52590.0 Kg
		Thermoplastic Elastomer (Kraton)	Net to Net
		Fumed Silica	Net to Net
		Absorbent Polymer Polygetter Hydrogen Absorbing Compound	Net to Net

NOTE: Wastage Allowed for item no. 1 is 1%.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002268AM23
RA File Number	03AX04002421 AM23
Licence No and Date	0311016613/26/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.03.2022 followed by a reminder on 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	67 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002303AM23
RA File Number	03AX04002433 AM23
Licence No and Date	0311016662/27/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Oct/2022-23/11 dated 02.11.2022	

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Location: DGFT(HQ)

1. Molar weight of each export product.
2. Stoichiometric balance to arrive at the quantity of raw material in the basis of molar weight and yield.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	68 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002304AM23
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Oct/2022-23/11 dated 02.11.2022

1. Stoichiometric balance on molar basis and % yield to arrive at the quantity of Raw material asked.
2. Production/ consumption data duly certified by GST for last one year.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002558AM23
RA File Number	05AX04001322 AM23
Licence No and Date	0511014174/10/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).

Case No.	70 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002836AM23

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Name: Ashok Kumar Kanodia,
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Date: 07-Dec-2022 17:43:00
Reason: KANODIA,AK@NIC.IN
Location: DGFT(HQ)

RA File Number	05AX04001483 AM23
Licence No and Date	0511014530/29/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	71 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002929AM23
RA File Number	05AX04001583 AM23
Licence No and Date	0511014631/02/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	72 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002930AM23
RA File Number	05AX04001550 AM23
Licence No and Date	0511014635/02/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	73 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00002973AM23
RA File Number	33AX04000043 AM23

Licence No and Date	3311000879/07/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	74 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	MPCL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003073AM23
RA File Number	03AX04003041 AM23
Licence No and Date	0311017824/13/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Details indigenous input with specification and total wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003130AM23
RA File Number	05AX04001642 AM23
Licence No and Date	0511014829/15/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred

Signature Not Verified

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 Name: Ashok Kumar Kanodia(
 Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003445AM23
RA File Number	03AX04003358 AM23
Licence No and Date	0311018233/28/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Oct/2022-23/11 dated 02.11.2022 1. Difference between export item no. 1,2 and 3 since nomenclature and name are same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003489AM23
RA File Number	03AX04003376 AM23
Licence No and Date	0311018292/30/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Oct/2022-23/11 dated 02.11.2022 1. All the details given by the firm are for export item in Kgs term. However, in the present AA, export quantity is in Liters. Firm may indicate export quantity in Kg and Density of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003593AM23
RA File Number	03AX04003530 AM23
Licence No and Date	0311018439/09/10/2022
Norms Committee Decision:	

Signature Not Verified

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 Name: Ashok Kumar Kanodia(
 Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	ASHA PENN COLOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003597AM23
RA File Number	03AX04003481 AM23
Licence No and Date	0311018443/09/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022

1. Function of solvent (Acetone) in process of manufacturing.
2. Since Acetone is a solvent and not remain in export product, how content of acetone shown in export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	80 / NC/4/MEET/Nov/202223/12
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003626AM23
RA File Number	08AX04001065 AM23
Licence No and Date	0811006223/11/10/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TRICLOPYR BUTOXY ETHYL ESTER 60.45%EC	1 Litre	2 Butoxy Ethanol (BUTYL CELLOSOLVE)	0.236 Kg

Signature Not Verified

Digitally Signed,
Name: Ashok Kumar Kanodia(Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

		Mono chloro acetic acid	0.192 Kg
		85% Na-TCP (Sodium trichloro Pyridine)	0.460 Kg
		Isophorone	0.100 Kg
		Aromatic Solvent C-9	0.113 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003645AM23
RA File Number	02AX04000396 AM23
Licence No and Date	0211003159/11/10/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	82 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003657AM23
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 23.11.2022).	

Case No.	83 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred

Signature Not Verified

Digitally Signed.
 Name: Ashok Kumar Kanodia(Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003769AM23
RA File Number	03AX04003086 AM23
Licence No and Date	0311018621/17/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Nov/202223/12	
Case Status	Case Approved	
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022	
HQ File Number	HQRNORM APPLY 00003823AM23	
RA File Number	05AX04001970 AM23	
Licence No and Date	0511015383/19/10/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms with 26.9% wastage as under:-		
Export Item (i): Brake Linings and Clutch facing (Auto Parts) containing minimum 68% glass rovings/fibre/Chopped strand and 19.3% phenols		
Quantity: 1 MT		
Import items:		
S. No.	Item Description	Qty. recommended in MT
1	Glass Roving/Fibre / Chopped Strand (Different GradesStrand tex count 1200/2400	0.86
2	Phenol Melting Point : 80-90 Degree Celsius	0.245

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	85 / NC/4/MEET/Nov/202223/12
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Signature Not Verified

Digitally Signed.
Name: Ashok Kumar Kanodia
Deputy DGFT
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00003966AM23
RA File Number	03AX04003855 AM23
Licence No and Date	0311018933/31/10/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Nov/202223/12		
Case Status	Case Approved		
Party Name	CALIMARA MATTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	HQRNORM APPLY 00003990AM23		
RA File Number	03AX04003568 AM23		
Licence No and Date	0311018971/01/11/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SODIUM PERCHLORATE MONOHYDRATE	1 Kg	SODIUM CHLORATE	0.783 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/4/MEET/Nov/202223/12		
Case Status	Case Deferred		
Party Name	GREENLAM INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022		
HQ File Number	HQRNORM APPLY 00004040AM23		
RA File Number	05AX04002183 AM23		

Signature Not Verified

Digitally Signed,
Name: Ashok Kumar Kanodia(
Deputy DGFT)
Date: 07-Dec-2022 17:43:00
Reason: KANODIA.AK@NIC.IN
Location: DGFT(HQ)

Licence No and Date	0511015604/03/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00004171AM23
RA File Number	03AX04003919 AM23
Licence No and Date	0311019076/08/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00004170AM23
RA File Number	03AX04003918 AM23
Licence No and Date	0311019075/08/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Signature Not Verified

Digitally Signed.
 Name: Ashok Kumar Kanodia(Deputy DGFT)
 Date: 07-Dec-2022 17:43:00
 Reason: KANODIA.AK@NIC.IN
 Location: DGFT(HQ)

Case No.	90 / NC/4/MEET/Nov/202223/12
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202223/ 12 and 22/11/2022
HQ File Number	HQRNORM APPLY 00004254AM23
RA File Number	03AX04003948 AM23
Licence No and Date	0311019114/10/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/12 dated 22.11.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.11.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	